

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


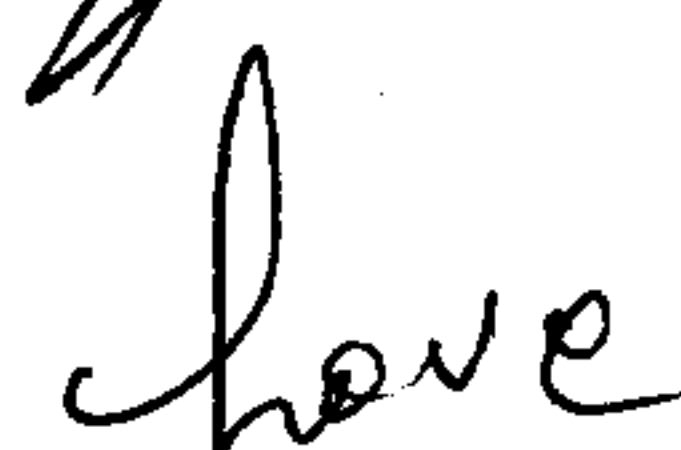


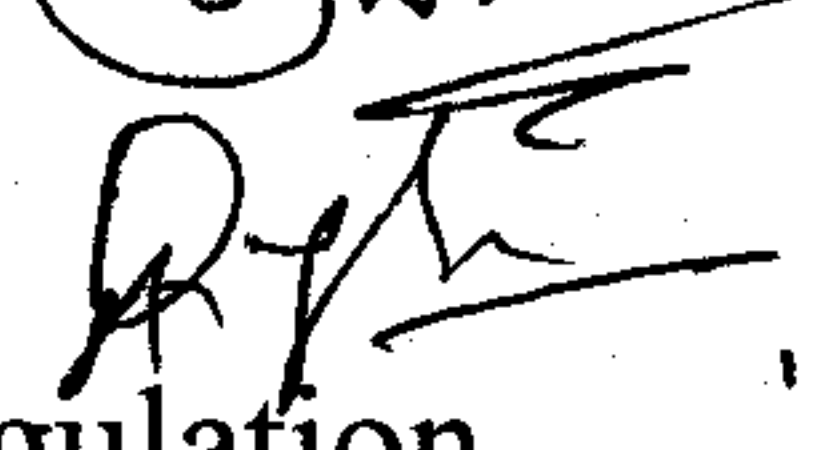
IA 763/2019 in C.P.(I.B) No. 360/NCLT/AHM/2018

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2019**

Name of the Company: Pankaj Steel
V/s.
BTI Tex Pvt. Ltd.

Section of the Companies Act : Section 12A r.w. 60(5) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jainish Shah	Advocate	Applicant	
2.	Love Modi a/w Msugeeh Vyas	Advocate	IRP	
	Saurabh Jhaveri	IRP		
3.	SHYAM D. MOTWANI	<u>ORDER</u> Advocate	Respondent	
	AMIT R. JOSHI	Advocate	Respondent	

The parties are represented through learned counsels.
The instant IA is taken up on urgent circulation under section 12A r.w. Regulation 30A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. It is submitted that the C.P.(I.B) 360/2018 filed under section 9 was admitted on 22.11.2019 appointing IRP. Thereafter, the Corporate Debtor settled the matter. In view of the said settlement, the instant application is filed under section 12A as the COC is not yet constituted. RP in person is also present today and has fairly conceded the fact.

In view of the above circumstances as also observed by Hon'ble Supreme Court in the K. Sashidhar V/s Indian Overseas Bank and Ors and Swiss Ribbon Pvt. Ltd. V/s Union of India, the Petitioner is allowed to withdraw the application. It is further submitted by the Petitioner that they have paid the expenses of the IRP/RP.

Accordingly, the order dated 22.11.2019 passed in C.P. (I.B) 360/2018 ceased to have any effect.

The instant IA is allowed and disposed of with the above observations.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 5th day of December, 2019.